

The Deputy Minister of Law (Shri Hajarnavis): (a) to (c). The Minister of Law did not address any formal Press Conference in London. Some representatives of Indian newspapers met him at his hotel. It was a friendly meeting in which friendly discussions took place. There were no specific subjects for discussion. Questions about Portugal's case in the International Court of Justice, the Conference on the Law of the Sea and Commander Nanavati's case came up for discussion at the meeting.

Ananda Bazar Patrika

2757. { Shri Tangamani:
Shri S. M. Banerjee:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 882 on the 16th March, 1960 and state:

(a) whether the Life Insurance Corporation has made any written proposal to the proprietors of the Ananda Bazar Patrika (P) Ltd., for buying the Qutab Road property in New Delhi;

(b) if so, what is their reply;

(c) whether he knows that a Delhi broker has been writing to different places offering that property for sale and whether the same broker has written a letter to the Prime Minister to the above effect;

(d) whether premises No. 6 of the Bhowani Datta Lane in the list of mortgages to Life Insurance Corporation has been taken over by the Government of West Bengal; and

(e) if so, for what price?

The Minister of Finance (Shri Morarji Desai): (a) to (e). The information is being collected and will be laid on the Table of the House as soon as possible.

Aid to Shri Uday Shankar

2758. Shri P. C. Borooah: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the famous dancer Shri Uday Shankar lost all his equipment in a fire;

(b) if so, whether any assistance will be given for him to rebuild his theatre; and

(c) the amount of assistance being given?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The loss is estimated to be over Rs. 40,000.

(b) and (c). Yes, Sir, but the amount has not been decided.

Girl Students in Delhi

2759. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

(a) whether it is a fact that some co-educational schools in Delhi are charging full fees from the girl students, and not allowing them to avail the admissible concessions; and

(b) if so the action taken or proposed to be taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir. Under a misunderstanding some of the co-educational schools did realise fees from girl students at the rates prescribed for boys.

(b) Instructions have been issued to the schools concerned to stop this practice and to charge fees from girls at the rates prescribed for them. The amount charged in excess will be adjusted against fees for subsequent months.

Scholarships for Vedic Studies

2760. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

(a) whether the Education Ministry is having any proposal to give scholarships on Vedic studies and any financial help to Vedic scholars; and